CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF INTRA INFOTECH LIMITED

Regd. Office: 704, 7th Floor, Deepali Building, 92, Nehru Place, New Delhi-110019

Corrigendum to the Public Announcement which appeared in this Newspaper on September 28, 2007

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activity	Original Schedule Date and Day	Revised Schedule Date and Day
1.	**Date of Public Announcement (PA)**	**September 28, 2007, Friday**	**September 28, 2007, Friday**
2.	Specified Date	October 20, 2007, Saturday	October 20, 2007, Saturday
3.	**Last Date for a Competitive Bid(s)**	**October 19, 2007, Friday**	**October 19, 2007, Friday**
4.	**Date by which Letter of Offer will be dispatched to the Shareholders.**	**November 10, 2007, Saturday**	**January 10, 2008, Thursday**
5.	**Offer Opening Date**	**November 16, 2007, Friday**	**January 16, 2008, Wednesday**
6.	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	**November 26, 2007, Monday**	**January 24, 2008, Thursday**
7.	**Last date to withdraw acceptance tendered by shareholders**	**November 30, 2007, Friday**	**January 30, 2008, Wednesday**
8.	**Offer Closing Date**	**December 05, 2007, Wednesday**	**February 04, 2008, Monday**
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	December 20, 2007, Thursday	February 19, 2008, Tuesday

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last date for revision of the Offer price, where ever appearing should be read as January 24, 2008 in place of November 26, 2007.
3. The Last date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as January 30, 2008 in place of November 30, 2007.
4. Guinea Infotech (P) Ltd and Ryot Impex (P) Ltd are acting as Persons acing in concert with the Acquirer in respect of said Offer.
5. The Offer price for partly paid up share should be read as Rs 3.50 (Rupees three and paisa Fifty Only) per share in place of Rs 2.00 per share and wherever it appeared in the Original public Announcement be read accordingly. The Offer price of Rs 3.50 per share for partly paid up share is justified in terms of Regulation 20(10) of the SEBI (SAST) Regulations, 1997.
6. The Acquirer have made firm arrangement for the resources required to complete the Offer in full in accordance with the SEBI (SAST) Regulations, 1997. The acquisition will be financed through internal / personal resources i.e from Reserves and Surplus Account of the Acquirer and no borrowing from Banks / Financial Institutions has been made.

   The Directors of Acquirers of M/s Fortune Buildprop (P) Ltd having its registered office situated at Lotus Tower, Community Centre, New Friends Colony, New Delhi - 110065 and Directors of PAC's M/s Guinea Infotech (P) Ltd and Ryot Impax (P) Ltd having its registered office at A-212, Ist Floor, Shivalik, New Delhi - 110017 accept full responsibility for information contain in this corrigendum to Public Announcement.

This Corrigendum to the Public Announcement will also be available on SEBI's website at www.sebi.gov.in

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE BOARD OF DIRECTORS OF ACQUIRER

CHARTERED CAPITAL AND INVESTMENT LIMITED

13, Community Centre, East of Kailash, New Delhi - 110065.
Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491;
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Contact Person: ***Mr. Priyaranjan***

Date : 07.01.2008
Place : New Delhi

Fiancial Express + Jansatta, All editions 16cms.x12cms.@135/- = Rs. 25,920/-
Navshakti, Mumbai 16cms.x12cms. @ Rs. 30/- = Rs. 5,760/-
+ Service Tax @ Rs. 1.86% = Rs. 589/-
Total Rs. 32,269/-